

THE PARLIAMENT (PREVENTION OF DISQUALIFICATION) AMENDMENT ACT, 1992

No. 20 OF 1992

[17th May, 1992.]

An Act further to amend the Parliament (Prevention of Disqualification) Act, 1959.

BE it enacted by Parliament in the Forty-third Year of the Republic of India as follows:—

1. This Act may be called the Parliament (Prevention of Disqualification) Amendment Act, 1992.

Short title.

10 of 1959. 2. In section 3 of the Parliament (Prevention of Disqualification) Act, 1959 (hereinafter referred to as the principal Act), in clause (i), for the words, brackets and figures “and (ii) the office of chairman or secretary of any statutory or non-statutory body specified in Part II of the Schedule;”, the following shall be substituted, namely:—

Amendment of section 3.

“(ii) the office of chairman or secretary of any statutory or non-statutory body specified in Part II of the Schedule and (iii) the office of deputy chairman of the non-statutory body specified in Part III of the Schedule;”.

3. In the Schedule to the principal Act, after Part II, the following Part shall be added, namely:—

Amendment of the Schedule.

“PART III

BODY UNDER THE CENTRAL GOVERNMENT

Planning Commission.”.